

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯

Registered No. - 768/97

অসম



ৰাজপত্ৰ

সময়মৈন নথি

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No. 266 Dispur, Wednesday, 29th December, 2004, 8th Pausa, 1926 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th December, 2004

No. LGL.133/2004/17.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXIII OF 2004

(Received the assent of the Governor on 27th December, 2004)

THE ASSAM PARLIAMENTARY SECRETARIES

(APPOINTMENT, SALARIES, ALLOWANCES AND MISCELLANEOUS PROVISIONS)
ACT, 2004

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ACT

to provide for the appointment, salary, allowances and other miscellaneous provisions of the Parliamentary Secretaries in the State of Assam.

Preamble Whereas it is expedient to provide for the appointment, salary, allowances and other miscellaneous provisions of the Parliamentary Secretaries in the State of Assam;

It is hereby enacted in the fifty fifth year of the Republic of India as follows:

Short title, extent and commencement. 1.(1) This Act may be called the Assam Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2004

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Definition. 2. In this Act unless the context otherwise require :-

(a) 'Chief Minister' means the Chief Minister of Assam;

(b) 'Member' means a Member of the Assam Legislative Assembly;

(c) 'Parliamentary Secretary' means a Member of the Assam Legislative Assembly appointed as the Parliamentary Secretary under this Act by the Chief Minister;

(d) 'prescribed' means prescribed by the rules made under this Act; and

(e) 'specified' means specified by notification published in the Official Gazette of the State of Assam.

Appointment of Parliamentary Secretary. 3. The Chief Minister may, having regard to the circumstances and the need of the situation, at any time appoint such number of Parliamentary Secretaries and assign to each of them such duties and functions as he may deem fit and proper

Rank, status, powers and functions of Parliamentary Secretary. 4. A Parliamentary Secretary shall be of the rank and status of a Minister of State and shall exercise such powers, discharge such functions and perform such duties as may be assigned to him by the Chief Minister by way of a notification published in the Official Gazette.

Functions and duties of Parliamentary Secretary. The functions and duties of Parliamentary Secretary shall be such as may be specified.

Oath of office and secrecy. 6. The Parliamentary Secretary shall, before entering upon his office, take an oath of office and secrecy in such manner as may be prescribed.

Salary and allowances of Parliamentary Secretary. 7. A Parliamentary Secretary shall be entitled to such salary and allowances as are admissible to a Minister of State under the Assam Ministers, Ministers of State and Deputy Parliamentary Ministers Salaries and Allowances Act, 1958.

Parliamentary Secretary not to draw salary and allowances as Member 8. Notwithstanding anything contained in any other law for the time being in force a Parliamentary Secretary shall not, while he draws salary and allowances for his office as such Parliamentary Secretary, be entitled to any salary or allowance as a Member of the Assam Legislative Assembly.

Parliamentary Secretary not to practise profession etc. 9. A Parliamentary Secretary shall not, during his office as such Parliamentary Secretary, practise any profession or engage in any trade or commerce and undertake for remuneration any employment other than his duties as such Parliamentary Secretary.

Power to make rules 10.(1) The State Government may, by notification published in the Official Gazette, make rules for carrying out the purposes of this Act.

- (2) All rules made by the State Government under this Act shall, as soon as may be after they are made, be laid before the State Legislative Assembly, Assam while it is in session, for a total period of not less than fourteen days which maybe comprised in one session or two or more successive sessions, and shall, unless some later date is appointed, take effect from the date of their publication in the Official Gazette subject to such modification or amendments as the Legislature may, during the said period agree to make, so however, that any such modification or amendment shall be without prejudice to the validity of anything previously done thereunder.

Repeal 11. The Assam Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Ordinance, 2004 is hereby repealed. Assam Ordinance No. 1, of 2004.

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department.